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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 303
T.A. No.

1988.

DATE OF DECISION April 5, 1988.

Shri Prem Lal, Petitioner

Applicant in person. ~~Advocate for the~~ Petitioner(s)

Versus

Union of India & Ors Respondents.


Advocate for the Respondent(s)


CORAM :

The Hon'ble Mr. Justice K. Madhava Reddy, Chairman.

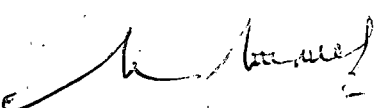
The Hon'ble Mr. Kaushal Kumar, Member.


1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No
4. Whether to be circulated to other Benches ? No


(Kaushal Kumar)
Member
5.4.1988.


(K. Madhava Reddy)
Chairman.
5.4.1988.

Obviously because the draft recruitment rules are under approval and have yet to come into force, no appointments were made for the last 2½ years. No public servant can claim appointment to any post by way of promotion as of right. Further, any promotion has to be claimed in accordance with the Rules. Admittedly, none junior to the applicant has so far been appointed either on an ad-hoc basis or on a regular basis to the post now claimed by the applicant. No direction can be issued to the respondents to necessarily fill up the post on ^{an} ad-hoc basis pending finalisation of the rules. Nor does the applicant has a right to ad-hoc promotion. In the circumstances, this application is dismissed. Nothing said herein will stand in the way of the applicant seeking consideration of his promotion in accordance with the Rules or seeking his appointment even ^{an} on ad-hoc basis, if any of his juniors is appointed.


(Kaushal Kumar)
Member
5.4.1988.


(K. Madhava Reddy)
Chairman
5.4.1988.